

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 739 of 2020**

**IN THE MATTER OF:**

**Avasarala Venkateshwara Rao**

**...Appellant**

**Versus**

**Servomax India Pvt. Ltd. & Ors.**

**...Respondents**

**For Appellant: Mr. Sudhir Kumar Sharma and Ms. Kajal Bhatia,  
Advocates.**

**For Respondent: Mr.G. Madhusudan Rao (Liquidator R-1 & R-2)  
Ms. M.V. Lakshmi, Advocate for R-1 & R-2.**

**O R D E R**  
**(Virtual Mode)**

**06.11.2020** Learned Counsel for the Appellant states that Mr. Rajesh Bohra, Advocate is not well and seeks time.

Learned Counsel for the Liquidator is raising objections claiming that there is an interim order operating since 3<sup>rd</sup> September, 2020. Ms. Kajal Bhatia, Advocate for the Appellant says that as the arguing counsel is not well, time is being sought. One opportunity is given. On next date, if the Learned Counsel is not well, the Appellant will make alternative arrangements.

Parties may file brief Written-Submissions not more than three pages within two weeks. Copies of Judgments on which they want to refer and rely on, may also be filed separately.

In the meanwhile, Interim Order to continue till next date.

List the Appeal 'For Admission (After Notice) Hearing' **on 8<sup>th</sup> December, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

Basant B./nn/